

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23621-23622/2025

[Arising out of impugned final judgment and order dated 09-06-2025 in PIL No. 96/2024 24-07-2025 in PIL No. 96/2024 passed by the High Court of Judicature at Bombay]

ROHIT MANOHAR JOSHI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 204176/2025 - EXEMPTION FROM FILING O.T.

IA No. 209631/2025 - INTERVENTION/IMPLEADMENT

IA No. 204195/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 01-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Ms. Anitha Shenoy, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Ronita Bhattacharya Bector, Adv.
Ms. Sanjana Grace Thomas, Adv.
Ms. Sadhana Madhavan, Adv.
Mr. D.p. Singh, Adv.
Ms. Kavana Rao, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the special leave petition as well as on I.A. No.209631/2025, returnable in four weeks.
2. Dasti service, in addition, is granted.
3. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Standing Counsel for the respondent(s).

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR